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Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, Papers to be laid on the Table.

वस्तु मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) जूट कारपोरेशन ऑफ इंडिया लिमिटेड, कोलकाता के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) जूट कारपोरेशन ऑफ इंडिया लिमिटेड, कोलकाता का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
(Placed in Library, See No. LT 944/16/14)
- (2) एक) कारपेट एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) कारपेट एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 945/16/14)
- (3) एक) एक्सपोर्ट प्रमोशन काउंसिल फॉर हैंडीकूपट्स, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) एक्सपोर्ट प्रमोशन काउंसिल फॉर हैंडीकूपट्स, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 946/16/14)
- (4) एक) नॉदर्न इंडिया टेक्सटाइल रिसर्च एसोसिएशन, गाजियाबाद के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नॉदर्न इंडिया टेक्सटाइल रिसर्च एसोसिएशन, गाजियाबाद के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 947/16/14)
- (5) एक) बम्बई टेक्सटाइल रिसर्च एसोसिएशन, मुंबई के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) बम्बई टेक्सटाइल रिसर्च एसोसिएशन, मुंबई के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 948/16/14)
- (6) एक) साउथ इंडिया टेक्सटाइल रिसर्च एसोसिएशन, कोयम्बटूर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) साउथ इंडिया टेक्सटाइल रिसर्च एसोसिएशन, कोयम्बटूर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 949/16/14)
- (7) एक) अहमदाबाद टेक्सटाइल इंडस्ट्रीज रिसर्च एसोसिएशन, अहमदाबाद के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) अहमदाबाद टेक्सटाइल इंडस्ट्रीज रिसर्च एसोसिएशन, अहमदाबाद के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 950/16/14)
- (8) एक) तुल इंडस्ट्री एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) तुल इंडस्ट्री एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 951/16/14)
- (9) एक) सेंट्रल तुल डेवलपमेंट बोर्ड, जोधपुर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) सेंट्रल तुल डेवलपमेंट बोर्ड, जोधपुर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(Placed in Library, See No. LT 952/16/14)
- (10) एक) तुल रिसर्च एसोसिएशन, ठाणे के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बुल रिजर्व एसोसिएशन, ठाणे के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 953/16/14)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):

I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2013-2014, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 954/16/14)

(b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the NTPC Limited, New Delhi, for the year 2013-2014, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 955/16/14)

(2) A copy of the Notification No. S.O. 2770(E) (Hindi and English versions) published in Gazette of India dated 28th October, 2014 making certain amendments in Notification No. S.O. 2155(E) dated 21st September, 2011 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 956/16/14)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (except Delhi) (Multi Year Distribution Tariff) Regulations, 2014 published in Notification No. JERC-18/2014 in Gazette of India dated 11th July, 2014.

(ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Procurement of Renewable Energy) First Amendment Regulations, 2014 published in Notification No. JERC-14/2010 in Gazette of India dated 22nd April, 2014.

(iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 published in Notification No. L-1/144/2013/CERC in Gazette of India dated 12th March, 2014.

(iv) The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014 published in Notification No. L-1/148/2014/CERC in Gazette of India dated 10th June, 2014.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 957/16/14)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2013-2014, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2013-2014.

(Placed in Library, See No. LT 958/16/14)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa and Union Territories), Gurgaon, for the year 2013-2014.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa and Union Territories), Gurgaon, for the year 2013-2014.

(Placed in Library, See No. LT 959/16/14)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2013-2014, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2013-2014.

(Placed in Library, See No. LT 960/16/14)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2013-2014, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2013-2014.

(Placed in Library, See No. LT 961/16/14)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2013-2014.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2013-2014, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 962/16/14)

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2013-2014, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2013-2014.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2013-2014.

(Placed in Library, See No. LT 963/16/14)

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2013-2014.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2013-2014.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2013-2014, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2013-2014.

(Placed in Library, See No. LT 964/16/14)

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2013-2014, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2013-

(5) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O. 1545(E) to S.O. 1548(E) published in Gazette of India dated 17th June, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches, mentioned therein, of National Highway No. 44 in the State of Tripura.

(ii) S.O. 467(E) published in Gazette of India dated 19th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Dibrugarh Bypass Section) in the State of Assam.

(iii) S.O. 487(E) published in Gazette of India dated 20th February, 2014, authorising the Additional Deputy Commissioner (Land Acquisition), District Sonitpur, Assam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 37 & 52 in the State of Assam.

(iv) S.O. 488(E) published in Gazette of India dated 20th February, 2014, authorising the Additional Deputy Commissioner (Revenue), Golaghat, Assam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 37 & 52 in the State of Assam.

(v) S.O. 1147(E) published in Gazette of India dated 25th April, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 44 (Agartala-Sabroom Section) in the State of Tripura.

(vi) S.O. 2371(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Demow to Dibrugarh Section) in the State of Assam.

(vii) S.O. 2372(E) published in Gazette of India dated 16th September, 2014, authorising the Additional Deputy Commissioner (Revenue), Golaghat, Assam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 37 & 52 in the State of Assam.

(viii) S.O. 2373(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Numaligarh to Da-Dhara Section) in the State of Assam.

(ix) S.O. 489(E) published in Gazette of India dated 20th February, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

(x) S.O. 1530(E) published in Gazette of India dated 16th June, 2014, making certain amendments in the Notification No. S.O. 1147(E) dated 24th April, 2014.

(xi) S.O. 668(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A (Kaliabhomora bridge-Dolabari Section) in the State of Assam.

(xii) S.O. 669(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A (Kaliabor Tiniali-Kaliabhomora bridge Section) in the State of Assam.

(xiii) S.O. 803(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.

(xiv) S.O. 860(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of Chennai bypass (Phase-I) connecting National Highway Nos. 45 & 4 in the State of Tamil Nadu.

(xv) S.O. 1065(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.

(xvi) S.O. 1070(E) published in Gazette of India dated 11th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.